

ITEM NO.115

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.2129/2014

THE STATE OF MADHYA PRADESH HOME DEPARTMENT SUPERINTENDANT OF  
POLICE Appellant(s)

VERSUS

RAMJAN KHAN & ORS. Respondent(s)

(IA No. 2116/2016 - EXEMPTION FROM FILING O.T.  
IA No. 2115/2016 - PERMISSION TO FILE ANNEXURES)

Date : 11-10-2023 This matter is called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Ms. Rukhmini Bobde, Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Mr. Abhimanyu Singh, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Akanksha Tomar, Adv.  
Ms. Priyanka, Adv.

For Respondent(s) Mr. Lokesh Kumar Choudhary, AOR  
Mr. Devmani Bansal, Adv.  
Mr. Ajay Kumar Raj, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Ms. Rukhmini Bobde, learned counsel appearing for the  
appellant, in part.

The Lower Court records which are received and kept in the  
Registry shall be made available at time of hearing of the matter.

List the matter tomorrow *i.e.* Thursday, the 12<sup>th</sup> October, 2023  
on top of the Board.

(VIJAY KUMAR)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)